

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2651  
ANSWERED ON:26.08.2013  
EXPORT OF AGRICULTURAL PRODUCTS  
Mahajan Smt. Sumitra

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government has formulated any policy for the States for promoting export of agricultural products;
- (b) if so, the details thereof;
- (c) the details of the agricultural products exported during the last three years and the revenue earned thereon, State-wise and item-wise;
- (d) whether any proposal from any State Government regarding permission for export of agricultural products is pending with the Government and if so, the details thereof, State-wise; and
- (e) the time by which the said proposals are likely to be sanctioned?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. D. PURANDESWARI)

(a & b) Under the Foreign Trade Policy (FTP), there is no state-wise provision for promoting export of agricultural products.

(c) State wise export data is not being maintained. The value of export of agricultural and allied products, principal commodity group-wise during the last three years is at Annexure-I.

(d-e) The Government receives representation from various quarters regarding permission to export the agricultural commodities from time to time. The Government takes decision after consideration of various factors including availability of surplus over and above the requirement of buffer stocks including strategic reserve, concerns of food security, diplomatic/humanitarian considerations, international demand and supply situation, quality standards in the importing countries, varieties traded and price competitiveness, need to strike a balance between remunerative prices to the growers and availability of agricultural products to common man at affordable prices etc.

Presently, export of all agricultural products is allowed except pulses and edible oils. However the export of kabuli chana and organic pulses (upto 10000 MT per annum) is allowed and export of edible oils in branded consumer packs of upto 5 kg with Minimum Export Price (MEP) of USD 1500 per MT as well as export of certain other oils like castor oil, coconut oil, organic edible oils (10000 MT per annum) etc as notified in the DGFT Notification No. 39(RE2012)/ 2009-2014 dated 25.03.2013 are also allowed.